

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 304

RCP 2(ND)/2024 (Old Case No. IB-548(ND)/2023)

IN THE MATTER OF:

M/S. Honey Yarm

.....APPLICANT/PETITIONER

Vs

Welldone Exim Pvt Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

One week further time granted to enable the parties to file/bring on record the written submissions.

List the matter on **28.05.2024** for compliance.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**